245 . lathi'charge-kg [2 3 FEB. 1981] on iwrkera of Con-g.(U) 246 Police. tally

MR. DEPUTY CHAIRMAN: You can meet the Chairman. (Iitterrup-tlons):

SHRI B. D. KHOBRAGADE: I can meet the Chairman. That i_a a diffe-rent thing. Why should I meet the Chairman when my men are being' Silled.' I have given notice. You should allow, it. (*Interruptions*)

SHRI ARVIND GANESH KULKARNI (Maharashtra): Why don't you promise him?

SHRI LAL K. ADVANI (Gujarat): You can. convey it to the Chairman.

MR. DEPUTY CHAIRMAN: He lu.s already taken so much time.

SHRI B. D. KHOBRAGADE: I want it tomorrow. I want to speak for five minutes, I should be allowed to speak. If you promise me that I will be allowed to speak for five minutes tomorrow, I am prepared to sit down now

MR. DEPUTY CHAIRMAN: You should give proper notice.

SHRI B. D. KHOBRAGADE: I have already given.

MR, DEPUTY CHAIRMAN; Tins is pending before the Chairman. You also did not give notice for Special Mention.

SHRI B. D. KHOBRAGADE: I should be allowed to speak tomorrow.

MR. DEPUTY CHAIRMAN: I do not promise that thing.

श्री भा दे श्रीवरागडे : मुझे कल ममय मिलना चाहिए नहीं तो चाहे मुझे बाहर फेंक दें मैं कल हाऊंस की कार्यवाही नहीं चलने दंगा । MR. DEPUTY CHAIRMAN: The Calling Attentin Notice must be before the Chairman. You cannot thea-ten like this and take the time of the House.

श्री भाव देव जीबर।गष्टे : मुझे कल बोलने का मौका मिलना जाहिए।

MR. DEPUTY CHAIRMAN: I do not think it is proper on your part to say like this.

SHRI, SADASHIV BAGAITKAR (Maharashtra): Thi_s morning also I requested the Chairman to allow the Calling Attention.

SHRI BHUPESH GUPTA: This a matter which you must consider.

MR. DEPUTY CHAIRMAN: The Calling Attention is pending with the Chairman. You should persuade him. You should not take the time of the House.

REFERENCE TO THE REPORTED LATHI CHARGE BY POLICE ON THE WORKERS OF THE CONGRESS (U) RALLY.

SHRI ARVIND GANESH KULKARNI (Maharashtra): May I draw your atention to a shocking incident that took place on 30th February here in Delhi and the discriminating attitude of the Home Ministry and the police in brutally attacking the Congress workers who came here with Shri Devraj Urs and Shri Jagji~ van Ram? Sir the photos have been published.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA I RAM KESRI): Both are hospitalised.

श्री अरिबन्द गणेश कुलकर्णी: सीता राम जी, आप चुप बैठिए में हरवानी करके हमारे साथी की बात है जो मैं दता रह हूं। SHRI BHUPESH GUPTA (West Bengal): The hon. Member is men को लाठा चला दो ।

जो बैलेन्स रहा था, उसके उपर लाठी चलादो।

tioning the lathi charge and they cannot listen to him.

SHRI ARVIND GANESH KULKARNI: I would request Shri Sita Ram Kesri not to provoke me. I would like to say that the Home Minister must come here and make a statement today or tomorrow because the problem is very serious. We find that when the Congress workers were peacefully attending the meeting and after the meeting, when the leaders Shri Devaraj¹ Urs and Shri Jagjivan Ram were coming to the Parliament House to present a memorandum, some workers were coming with them, and the police attacked them brutally. When Shri Unni-krishnan was coming along with Smt. Ambika Soni. Shri Suresh Ram, Shri Bir Singh and others, one police officer, Mr. Singh, I do not know whether he is S P. or whatever it is, he said: For Heaven's sake do not beat Shri Unnikrishnan because there will be a privilege problem, but othersThat means Theybrutally attacked the remaining workers. Is that the policy...

श्री लाल कृष्ण आडवाणी (गुजरात) : एक तो लाठी चार्ज होता है, उसके ऊपर यह प्रहार होता है।

SHRI R. R. MORARKA (Rajasthan): He is the Minister. He should keep the dignity of the House

SHRI ARVIND GANESH KULKARNI: Mr. Morarka, the present new breed of Ministers has the same culture.

SHRI BHUPESH GUPTA: The way Shriman Sita Ram Kesri is laughing, shows as if the lathi charge is the next great achievement on their part after the Kisan rally.

SHRI ARVIND GANESH KUL-KARNI: I am not very much worried about laughing or not laughing because they are, what you call, the new breed of Ministers who have been brought in, but, Sir, the point is, the Congress (I) workers were particularly planted at the back of our party workers who were coming to the Parliament House and they threw stones. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI BIJOY KRISHNA HANDIQUE (Assam): You cannot bring in allegations like that.

MR. DEPUTY CHARMAN: Let him say. (*Interruptions*).

SHRI, BIJOY KRISHNA HANDIQUE: Either prove it or withdraw your words.

SHRI ARVIND GANESH KUL. KARNI: Just sit down, (*Inter-ruptions*).

SHRI BIJIOY KRISHNA , HANDIQUE: Why should I sit down? (Interruptions)

SHRIMATI USHA MALHOTRA (Himachal Pradesh): We have no sympathy with them. (Interruptions)

SHRI ARVIND GANESH KULKARNI: When hon, female Members there stand up and interrupt like this. I do not know in what I should speak because my English language But they were having this is very poor. kisan rally... (Interruptions). The point is the Kisan Rally was held, that when thousands of participants came here to see Parliament No. police officer dared attack breaking section 144, because them for section 144 is still applicable in Parliament House precincts. But at the time it was not done. And what is the charge here? They have been charged under section 307— attempt to murder And who is the culprit? Mrs Soni. Would you ever believe that Mrs, Usha Malhotra will ever kill me or Mrs. Moni-¹ ka Das will ever kill me? And, Sir, they came to the Central Bill also. This is the discrimination, Mrs. Indira

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Gandhi wants to browbeat the opposition. The trucks which were coming from Faridabad etc. were stopped on the border, while it has been admitted by the Congress (I) General Secretary, Shri Vasantrao Patil or Shri Moopnar or Shri H. K. L. Bhagat that 36,000 trucks were brought for the Kisan Rally. I do not question that. You bring 36,000 or one lakh trucks. I do not bother. But when the Opposition parties... (Interruptions) would you advise the hon. lady Members that when Smt. Indira Gandhi asked them to be aggressive, she did not mean that they should be aggressive against everybody because they have to meet their husbands also at home? They should not forget all that. So they stopped the tracks of the party workers who were coming. This type of browbeating by the Prime Minister and her party is recoiling very much on their party. We will see that if they do it again and browbeat the Opposition parties, we will not take it lying down. I would request you and the Leader of the Oppositon to ask the Home Minister to make a statement in this House on the Congress Rally and if those charges are there, then some enquiry-magisterial or judicialshould be made.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): We support the demand... (Interruptions),

SHRI LAL K ADVANI: I would like to Join Mr. Kulkarni in demanding this. Incidentally the Leader of the House is here. I would request him that this has become an invariable practice in Delhi that whenever there is a lathi charge—who is responsible and who is not responsible, I am not going to say at the moment— and after that the leaders are charged with a number of sections—as, for example, Mrs. Ambika Soni is tfiarged with attempt to murder— this kind of think happens because the police wants to give some justification for the action they have taken—this should not happen; it never

happens. If there has been any stone-throwing then the person who has thrown the stone, whether be belongs to Congress (I) or to Congress (U), should be indentified and action taken against him. But the practice is that whosoever is the leader-Mrs. Ambika Soni, or Shri A. G. Kulkarni or Monika Dashe or she |s charged with arson, attempt to murder and then after a few months those cases are withdrawn. This is a futile exercise. The police should be specifically told not to do it. In this particular case, I would expect that when a major rally has taken place, which has been lathi charged without provocation, there should be a statement from the Home Minister or the Government as to why this has happened. We should like to know that.

SHRI BHUPESH GUPTA: I would like again to 3ay what I requested before. Let us not go into this

On this occasion. We are con. cerned at the moment, with the police and the way they had behaved. Sir,

1 have said even when they were in power, whenever there was a lathi charge in Delhi near Parliament that there should be a statement and we should lay down certain rules so that such things do not happen—lathi charge and other kinds of violence. Demonstrators have been attacked sometimes in the past; their demons trators have also been attacked. Now it is their turn and our turn to get attacked. Now, what I say is, can we not-Government and Opposition sitting together, work out certain rules when, at least, peaceful demonstra tions such as the one that took place will not be subjected to any kind of lathi charge or police reprisal? It is possible for us to do so. Why can't we do that. Besides, Sir, I find that people are charged with murder and so on. I do not know. They went meeting but did they а go These to commit murder? things put should be a top to. I, of course. protest against the lathi charge. I had done it in their case

(Shri Bhupesh Gupta]

Re. closure of

also. My friend may ask. why did you do it before? Mr. Sitaram Kesri does not, sometimes, ask such questions I always do such things. But I was surprised that when the lathi charge was mentioned. Mr. Sitaram Kesri, who is generally silent and reserved, was smiling so much.

SHRI SITARAM KESRI; No, no.

SHRI BHUPESH GUPTA: I do not know why he was so happy.

SHRI SITARAM KESRI; What I meant was that actually it was not so.

His explanations and narration of what happened was such that it did not happen.

SHRI ARVIND GANESH KULKARNI: Who Raid that? Mr. Kesri, either you do not understand English or we have got no mental capacity to appreciate things.

SHRI BHUPESH GUPTA: His precious smiles were there—they could be reserved for some other occasion—when a leading Member of the Opposition was raising it. I believe it haa to be recognised when Opposition Members are saying that the procession has been lathi-charged and so on when it was being addressed by your cousins. Mr. Devraj Urs is your first cousin; Mr. Jag) i van Ram is your first cousin. Then you should listen, at

SHRI SITARAM KESRI: First cousin? {Interruptions}

SHRI BHUPESH GUPTA: Sir. I think this is a serious matter. You always have a prohibitory order. 1 would not like to have prohibitory orders. The British Parliament does not have prohibitory orders like that. But I am not asking you to follow their example this way or that. But here. Sir, at least we can have something. If some of us go in a demonstration and commit violence, then I can understand your counter-reprisal. But nothing of the kind. I find that when demonstrations are peaceful the police attack^ take place. We ';now that in our student demo traitor women and girl students were

manhandled. I ask you, is it good? In this capital itself, right under the nose of Parliament these thin] happen. Therefore, while protesting against what had happened, I demand; Sit one day, Government and the Opposition, and discuss it whether we could have some norms-if we cannot have, all right, the matter ends there-when such things would not happen. I think, Sir, we can bring our ingenuity to prevent such ugly occurrences as police attack9 on a peace. ful demonstration.

Aligarh Muslim

University

SHRI G, C. BHATTACHARYA: I support what Mr Bhupesh Gupta has

MR. DEPUTY CHAIRMAN: I think what Mr. Bhupesh Gupta has made is quite a good suggestion, that the Government party and Opposition parties should sit together and arrive at some consensus as to how to do it. But I think that in this case the Government should make a statement tomorrow.

REFERENCE TO THE CLOSURE OF THE ALIGARH MUSLIM UNIVERSITY SINCE 31ST JANUARY, 19gl

SHRI SYED SHAHABUDDIN (Bihar): Mr. Deputy Chairman, Sir, I rise with great anguish to draw the attention of the House to the continued closure of the Aligarh Muslim University since the 31st of January, 1981. Sir, it is not the time to apportion blame or to make a postmortem examination but the closure of th'-University is causing a lot of frustration, disappointment and handicap to the student community of Aligarh, is causing concern to their parent? and in the country at large. And, therefore, (he effort of a'l of us should be to create conditions in which the University can be re-opened as soon as possible. And it is in this context that-I would not like to go into details—I would like to mention a A couple of facts. The agitation against the statement of Prof. Irfan Habib limited lo a few student activists, and it was a peaceful agitation